

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-
ORIGINAL APPLICATION NO. 94/2022

**IN RE: PUSHPENDRA KUMAR
VERSUS
NAGARPANCHAYAT, KADAURA & ORS**

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**REPORT OF THE OVERSIGHT COMMITTEE, NGT, UP, LUCKNOW IN
COMPLIANCE OF THE ORDER OF THE HON'BLE NATIONAL GREEN
TRIBUNAL PASSED IN O.A 94 OF 2022 IN RE: PUSHPENDRA KUMAR VS
NAGAR PANCHAYAT, KADAURA & ORS**

I. INTRODUCTION:

The issue in this application relates to the alleged inaction on the part of District Magistrate Jalaun, Uttar Pradesh, State Pollution Control Board and Nagar Panchayat of Kadaura regarding six ponds around Nagar Panchayat Kadaura. It has been submitted by the applicant that out of total ponds, some have completely been encroached upon and the ponds which have survived are so contaminated with pollutants and debris that their water cannot be used. The learned counsel for the applicant has prayed that the concerned authorities be directed to remove the encroachment and clean up and maintain fresh water in pond Gata No. 22 (Urban area settlement), Bahirav Pond and the pond at Gata No. 311.

II. ORDER PASSED BY THE HON'BLE NGT

Vide order dated 17.02.2022, the Hon'ble NGT directed as follows:

“We have heard the learned Counsel for the applicant. Since Hon'ble Mr. Justice SVS Rathore, Former Judge of Allahabad High Court is already looking into similar kind of grievance relating to main pond (Sadar Bazar) of Kadaura Town, District Jalaun, UP, the present application be also, therefore, forwarded to the Hon'ble Judge for considering the issue raised by the applicant. The Hon'ble Judge is requested to look into the grievance raised by the applicant and submit a report before this Tribunal within four months”.

III. COMPLIANCE STATUS

In compliance of the directions of the Hon'ble NGT, a report was called for from the district administration, Jalaun by the Oversight Committee. During the site-visit

on 21.04.2022 to verify the compliance report sent by the district administration with regard to the order of the Hon'ble NGT in OA No. 41 of 2020 in re: ***Pushpendra Kumar vs. Nagar Panchayat, Kadaura & ors***, the Chairman, Oversight Committee directed the Additional District Magistrate, Jalaun to send a list of all other ponds situate within the area of Nagar Panchayat, Kadaura and their present status. He also directed the Regional Officer, UPPCB, Jhansi to submit water quality report for all the ponds.

The report dated 09.07.2022 of the Executive Officer, Nagar Panchayat Kadaura (***Annexure-1***) states that a team headed by the Naib Tehsildar and comprising of the Executive Officer and 2 Lekhpals has been constituted by the District Magistrate, Jalaun to demarcate these ponds. There are 15 ponds recorded in the revenue records of erstwhile villages – Kadaura and Bamhauri, which now constitute the Nagar Panchayat Kadaura. Out of the 15 ponds, 11 ponds have been demarcated. Of the 11 demarcated ponds, 8 ponds have been reported to be free from any encroachment. In one pond (plot no. 292 *miljumla*) having an area of 0.3530 hectares, Sri Babu Lal son of Kali Charan has encroached upon 36 square meters and Sanno Kinnar has encroached upon 30 square meters of area. Remaining two ponds (plot nos 551 and 818) are outside the jurisdiction of Kadaura Nagar Panchayat. In respect of remaining 4 ponds, situated within densely populated area of the Nagar Panchayat, the demarcation work is going on. Only after the completion of demarcation operation by the team, the status of encroachment will be clear. No information has been furnished about the action taken against the two encroachers of pond area (plot no. 292). The District Magistrate, Jalaun has been directed to complete the demarcation work within 15 days and take appropriate action against the encroachers as per law expeditiously. A copy of the letter written to the District Magistrate, Jalaun is annexed as ***Annexure-2***.

IV. RECOMMENDATION OF THE OVERSIGHT COMMITTEE:

The District Magistrate, Jalaun may be given one month more to complete the demarcation and initiate legal action as per law against the encroachers.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

12-Jul-22

X Anant Kumar Singh

Anant Kumar Singh
Member, Oversight Committee
Signed by: ANANT KUMAR SINGH



Justice SVS Rathore,
Chairman, Oversight Committee

July 12, 2022

Annexures: As above

Please visit our website: oscngt.upsdc.gov.in for more information.

कार्यालय अधिशाषी अधिकारी नगर पंचायत कदौरा-जालौन

पत्रांक:- 258 न0पं0कदौरा / 2022-23

दिनांक 09 जुलाई 2022

सेवा में,

मा0 अध्यक्ष
ओवर साइट कमेटी
लखनऊ

विषय- मा0 राष्ट्रीय हरित न्यायाधिकरण में योजित वाद ओ0ए0 संख्या 94/2022 पुष्पेन्द्र कुमार बनाम न0पं0कदौरा व अन्य में पारित आदेश का अद्यतन अनुपालन आख्या।

महोदया,

आपके कार्यालय द्वारा दूरभाष पर दिये गये निर्देश के क्रम में सादर अवगत कराना है कि ओ0ए0 संख्या 94/2022 में मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा दिनांक 17.02.2022 को सदर तालाब के साथ-साथ अन्य 06 तालाबों की वस्तुस्थिति से अवगत कराने हेतु आदेशित किया गया था। मा0 न्यायालय के अनुपालन में अधोहस्ताक्षरी द्वारा पत्रांक सं0 2909/ न0पं0कदौरा/2022-23 दिनांक 28.05.2022 को उपजिलाधिकारी महोदय से राजस्व टीम गठित करने हेतु आग्रह किया गया, जिसके उपरान्त उपजिलाधिकारी महोदय के आदेशानुसार तहसीलदार महोदय द्वारा पत्रांक 728/रा0लि0 दिनांक 08.06.2022 को श्री राजेश कुमार पाल नायब तहसीलदार महोदय की अध्यक्षता में तीन सदस्यों की टीम का गठन किया गया, जिसमें अधोहस्ताक्षरी सहित दो अन्य लेखपाल टीम के सदस्य हैं।

महोदय संयुक्त राजस्व टीम द्वारा पैमाइश के उपरान्त अपनी आख्या में अवगत कराया है कि राजस्व अभिलेखों में दो मौजो (कदौरा एवं बन्हौरी) में कुल 15 तालाब अंकित हैं जिनमें जेड0ए0, के 06 तालाब एवं नॉन जेड0ए0 के 09 तालाब दर्ज हैं। मा0 न्यायालय को सादर अवगत कराना है कि कुल 15 तालाबों के सापेक्ष 13 तालाब नगर सीमान्तर्गत अंकित हैं, जबकि 02 तालाब गाटा सं0 818 एवं 292मि0 जो कि सुरक्षित एवं नगर सीमा से बाहर अवस्थित है। नगर सीमा में स्थित 13 तालाबों के सापेक्ष 08 तालाब सुरक्षित, एक तालाब आंशिक अतिक्रमित एवं शेष 04 तालाब घनी आबादी में होने के कारण राजस्व टीम द्वारा सीमांकन प्रगति में है, जिसे जल्द ही मा0 न्यायालय के समक्ष प्रेषित किया जायेगा। राजस्व टीम द्वारा देय आख्या मा0 न्यायालय की सेवा में सादर प्रेषित है।

संलग्नक- संयुक्त राजस्व टीम द्वारा देय आख्या।

(सुनील कुमार सिंह)

अधिशाषी अधिकारी

नगर पंचायत कदौरा-जालौन

प्रतिलिपि:-1 जिलाधिकारी महोदया जालौन स्थान उरई को सादर सूचनार्थ।

2 क्षेत्रीय अधिकारी महोदया प्रदूषण नियंत्रण बोर्ड झॉसी को सादर सूचनार्थ।

(सुनील कुमार सिंह)

अधिशाषी अधिकारी

नगर पंचायत कदौरा-जालौन

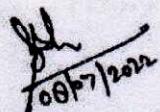
महोदय,

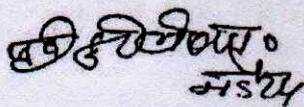
मा0 राष्ट्रीय हरित न्यायाधिकरण (एन0जी0टी0) दिल्ली द्वारा ओ0ए0सं0 - 94/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य के सम्बन्ध में मा0 न्यायाधिकरण के आदेश तथा कार्यालय जिलाधिकारी महोदया जालौन स्थान उरई के पत्रांक 201/25 - ए0एल0बी0ए0 दिनांक 26/05/2022 के क्रम में तालाबों की वास्तविक स्थिति से अवगत कराये जाने के निर्देश दिये गये थे जिसके अनुपालन में आपके कार्यालय आदेश पत्रांक 728/रा0लि0 दिनांक 08/06/2022 को आपके द्वारा निम्नलिखित राजस्व टीम गठित की गयी।

- (1) श्री राजेश कुमार पाल, नायब तहसीलदार कालपी।
- (2) श्री सुनील कुमार सिंह, अधि0अधि0 न0पंचायत कदौरा।
- (3) श्री प्रमोद कुमार दुवे, लेखपाल।
- (4) श्री सोनू भास्कर, क्षेत्रीय लेखपाल।

संयुक्त राजस्व टीम द्वारा नगर पंचायत कदौरा स्थित तालाबों का सीमांकन किया गया जिसकी वास्तविक स्थिति निम्न प्रकार है। -

क्रम सं0	मौजा	भूमि का प्रकार	ZA/NZA	गाटा संख्या	रकबा (हे0)	कब्जाधारकों के नाम
1	कदौरा	तालाब	ZA	112	0.7850	सुरक्षित है।
2	कदौरा	तालाब	ZA	266	1.3150	सुरक्षित है।
3	कदौरा	तालाब	ZA	311	0.3160	सुरक्षित है।
4	कदौरा	तालाब	ZA	430/994	0.1300	सुरक्षित है।
5	कदौरा	तालाब	ZA	551	0.1420	सुरक्षित है।
6	कदौरा	तालाब	ZA	818	0.1980	सुरक्षित है।
7	कदौरा	तालाब	NZA	292मि	0.3530	(1) बाबूलाल पुत्र कालीचरन (36वर्गमी0 पक्की दीवार) (2) सन्नो किन्नर (30 वर्गमी0 पक्की दीवार)
8	कदौरा	तालाब	NZA	566	0.6110	घनी आबादी होने के कारण सीमांकन नहीं हो सका।
9	कदौरा	तालाब	NZA	585	0.2350	घनी आबादी होने के कारण सीमांकन नहीं हो सका।

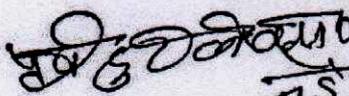

08/07/2022
सोनू भास्कर
राजस्व लेखपाल
क्षेत्र...कदौरा....

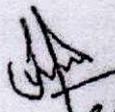

E.O. Kadanna
तहसील


E.O. Kadanna
तहसील

10	कदौरा	तालाब	NZA	586	2.6790	सुरक्षित है।
11	कदौरा	तालाब	NZA	657	0.1010	सुरक्षित है।
12	कदौरा	तालाब	NZA	659	0.1010	सुरक्षित है।
13	कदौरा	तालाब	NZA	946	1.2260	सुरक्षित है।
14	बम्हौरी	तालाब	NZA	60	0.4740	घनी आबादी होने के कारण सीमांकन नहीं हो सका।
15	बम्हौरी	तालाब	NZA	61	0.0690	घनी आबादी होने के कारण सीमांकन नहीं हो सका।

उपरोक्त 15 तालाबों में से 11 तालाबों का सीमांकन किया जा चुका है। जिसकी वास्तविक स्थिति उपरोक्त सूची के अनुसार है। क्रमांक 5 एवं 6 पर दर्ज गाटा संख्या 551 व 818 राजस्व अभिलेखों में तालाब दर्ज है लेकिन नगर पंचायत कदौरा के अधिकार क्षेत्र से बाहर हैं व शेष 4 तालाब घनी आबादी के अन्दर हैं जिसका सीमांकन टीम द्वारा किया जा रहा है। रिपोर्ट सेवा में सादर प्रेषित है।


ज.स.प.


E.O. K. D. V. M.


T. S. K.


08/07/2022
सोनू भास्कर
राजस्व लेखपाल
क्षेत्र-...कदौरा...



oversight committee <oversightcommitteeg@gmail.com>

Compliance of orders passed by the Hon'ble NGT in OA No. 94 of 2022

1 message

oversight committee <oversightcommitteeg@gmail.com>

Tue, Jul 12, 2022 at 3:09 PM

To: dmjal@nic.in

Cc: nagarpanchaytkadaura@gmail.com, rojhansi@uppcb.com

Bcc: Surendra Rathore <svsrathore@yahoo.com>, anant.edu@nic.in, anantnoba@gmail.com, member oscngt <memberoscngt@gmail.com>, Pragya Sharma <pragya.kabir@outlook.com>

Respected Sir,

Please refer to the letter no. 2583 N.P.Kadaura/2022-23 dated 09.07.2022 of the Executive Officer, Nagar Panchayat Kadaura, district Jalaun, the copy of which is endorsed to you also.

During inspection of the Hon'ble Chairman, Oversight Committee, the District Magistrate, Jalaun was reminded to take appropriate action in regard to the order passed by the Hon'ble NGT in **OA No. 94 of 2022** in re: **Pushendra Kumar vs Nagar Paqrchayat Kadaura & ors** dated 17.02.2022, but till now the status of encroachment regarding four ponds situate in the *abadi* area has not been ascertained because of delay in demarcation work.

I have been directed by the Hon'ble Oversight Committee to request you to please get the demarcation work completed within fifteen days and initiate appropriate action against the encroachers as per law and send compliance report by 15th August, 2022.

Regards,

AN Bajpai,

PPS to Hon'ble Member

Oversight Committee

NGT, UP, Lucknow.